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CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

Original Application No. 1451

DATE OF DECISION: 31-10-97

P. A. Shok Kumar

-----Petitioner(s)

P. P. Vittal

-----Advocate for the
Petitioner(s)

Versus
Commissioner, Central Excise
Hyderabad and 2 others

-----Respondent(s)

-----Advocate for the
Respondent(s)

THE HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

THE HON'BLE SHRI

1. Whether Reporters of local papers may be allowed to see the judgement? N.
2. To be referred to the Reporter or not? N.
3. Whether their Lordships wish to see the fair copy of the Judgement? N.
4. Whether the Judgement is to be circulated to the other Benches? N.
av1/

Judgement delivered by Hon'ble Shri H. Rajendra Prasad, M(A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1451 /97

dt.31-10-97

Between

P. Ashok Kumar

: Applicant

and

1. The Commissioner of Central Excise
Basheer Bagh
Hyderabad 500029

2. The Supdt. of Central Excise
Moulali Range
Division V, Hyderabad

3. Union of India, rep. by
The Secretary, Min. of Finance
Govt. of India
New Delhi

: Respondents

Counsel for the applicant

: P.P. Vittal
Advocate

Counsel for the respondents

: V. Rajeswara Rao
CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

Order

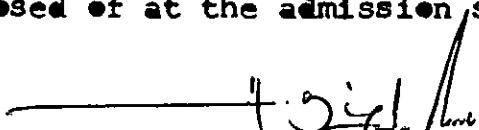
Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.))

Heard Mr. P.P. Vittal for the applicant and Mr.V. Rajeswara Rao for the respondents.

1. The applicant claims to have rendered a continuous requisite service in successive years for the purpose of temporary status and regularisation. He continues to be in casual employment till date. He merely prays that his case be examined in terms of scheme promulgated by the Government of India, Ministry of Personnel, in September, 1993, regarding grant of temporary status and regularisation of casual workers.

2. This issue has been examined in some earlier cases and certain directions have been issued. Three such cases have been cited by the applicant (Annexure 5 to 7). There are no new questions or issues to be examined afresh. The respondents are directed to scrutinise the claim of the applicant in terms of the provisions of relevant scheme and take a suitable decision within 90 days from the date of receipt of copy of this order.

3. Thus the OA is disposed of at the admission stage.


(H. Rajendra Prasad)
Member(Admn.)

Dated : October 31, 97
Dictated in Open Court


D. R.